



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 14400 of 1983

Tej Bahadur And Others

.....Petitioner(s)

Versus

D.D.C.And Others

.....Respondent(s)

Counsel for Petitioner(s)

: S. Rai

Counsel for Respondent(s)

: S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The matter is listed under heading "Oldest pending cases for priority hearing".
2. List revised. Nobody is present on behalf of petitioner(s).
3. The writ petition is dismissed in default.
4. Interim order, if any granted earlier, stands vacated.
5. In case, any of the party is aggrieved with this order, he is free to move the recall application within one month from today.

(Prakash Padia,J.)

January 30, 2026

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